

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **02.03.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/27/2020
NAME OF PETITIONER : Avant Garde Healthcare Engineering Solutions Pvt Ltd
NAME OF RESPONDENT : Swiss Garnier Genexiaa Sciences Pvt Ltd
SECTION : Sec 9 Of IBC 2016

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/146/2021 IN IBA/27/2020
NAME OF PETITIONER : Swiss garnier Genexiaa Sciences Pvt Ltd
NAME OF RESPONDENT : Avant Garde Healthcare Engineering Solutions Pvt Ltd
SECTION : Sec 60(5)(a),(b) & (c) Of IBC 2016 R/w Rule 11 Of NCLT Rules 2016

ORDER

Learned Counsel for Applicant Mr. P.S.Suman, Advocate is present through video conferencing platform and represents that this Application has been filed seeking to condone the delay in filing the counter as directed by this Tribunal vide order dated 18.01.2021.

Learned Counsel for Applicant further represents that the delay was caused as the records of the Corporate Debtor are not available and in the circumstances there has been a delay in fetching the records to prepare the counter from Sikkim.

Learned Counsel for Applicant further represents that the delay to be condoned is for 30 days in filing the counter statement. Learned Counsel for the Applicant represents that the matter has been pending before this Tribunal for more than a year as the filing has been done on 13.12.2019 and subject to appropriate cost being granted to the Petitioner, the delay can be condoned.

Taking into consideration the representation of Learned Counsel for the Applicant as well as Learned Counsel for the Respondent this Application seeking for the delay to be condoned stands condoned subject to a payment of cost of Rs.5,000/- to the Counsel for the Petitioner. IA/146/2021 stands **allowed** subject to compliance within a week.

The Registry is directed to take on record the counter statement as filed by the Corporate Debtor. Post the matter in IBA/27/2020 on **30.03.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)